

allowed for import. Appendix 2 of the said policy contains list of capital goods allowed for import under Open General Licence subject to the conditions laid down in the policy.

For other capital goods, applications for import can be considered in accordance with the policy laid down.

There is no proposal at present to make any further liberalisation in the import policy for capital goods as such.

#### Loan/Assistance to Tata Concerns from Government Financial institutions

1426. SHRI RAM VILAS PASWAN:

SHRI RAJESH KUMAR SINGH:

Will the Minister of FINANCE be pleased to state:

(a) the amount of loan/assistance in one form or the other form the various Government financial institutions given to the Tata's and their sister concerns during the last five years, year-wise and the terms on which the loans have been given;

(b) do Government exercise a check to see that the loans given to those industrial houses have been properly utilised;

(c) how much amount out of the above has been returned and how much is due from each of them;

(d) whether any request from these industrial houses is still pending for grant of loan and if so, the details thereof; and

(e) whether any loan was waived during the same period in response of the above concerns and if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POJARY): (a) The amount of loans disbursed by the All India term lending Public Sector Financial Institutions, namely Industrial Development Bank of India (IDBI) and Industrial Finance Corporation of India

(IFCI) during the last five years to the concerns belonging to Tata Group is given below:

(Rs. in lakhs)

Year (April-March)	Amount of loan disbursed by IDBI and IFCI
1977-78	97.00
1978-79	2225.00
1979-80	209.00
1980-81	782.60
1981-82	1395.16

The terms and conditions stipulated by IDBI and IFCI for extending financial assistance to the Tata Group of Companies have been decided on merits of each individual case and have been in conformity with the guidelines followed by the financial institutions for grant of assistance to MRTP Companies which *inter alia* provide for more stringent financial norms like debt-equity ratio and promoters' contribution. The loans granted carry the applicable rate of interest and are normally secured by way of equitable mortgage of immovable assets and hypothecation of movable assets, present and future.

(b) IDBI and IFCI have evolved procedures consistent with the relative covenants and terms embodied in the loan agreement to ensure that the funds disbursed to the assisted concerns are utilised only for the purpose for which these are sanctioned. The sanctioned loans are disbursed to the concerns in instalments according to the needs related to the progress of the project. Regular follow-up measures like inspection of books of accounts, collection of information through prescribed returns and nominee directors, inspection of the project site, etc. ensure proper utilisation of the loans given by the financial institutions.

(c) A total loan amount of Rs. 272.35 lakhs was repaid during the five year period, 1977-78 to 1981-82, by the Tata

Group of Companies to IDBI and IFCI. As at the end of March 1982, the amount of loans of IDBI and IFCI outstanding against the Tata Group of Companies amounted to Rs. 4432.09 lakhs.

(d) As at the end of June, 1982 two applications were pending with IDBI from Tata Group of Companies for total institutional assistance of Rs. 38.30 crores. As on the 30th June 1982 one application from Tata Group for total institutional assistance of Rs. 9.12 crores was pending with IFCI.

(e) No loan amount due to IDBI and IFCI from Tata Group of Companies was waived during the last five years.

#### ITDC Committee Visiting European countries

1427. SHRI RAM VILAS PASWAN: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether an I.T.D.C. Committee consisting of non-technical men recently visited some European countries to make technical evaluation of the cars and buses to be imported from there;

(b) if so, the composition of the committee;

(c) the findings of the committee; and

(d) foreign exchange involved as a result thereof?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI KHURSHED ALAM KHAN): (a) to (c). A team of two, one administrative and other technically qualified officers of ITDC comprising the Divisional Manager (Tourist Services) and Joint Divisional Manager (Commercial), was deputed in October/November, 1981 to visit West Germany, France and Japan to assess the comparative merits and demerits of various makes of cars, as also to carry out commercial and technical negotiations with the various car manufacturers with a view to selecting the most suitable and economical make for operating under Indian conditions.

The team came to the conclusion that the Mercedes Benz car is technically most suitable for use in India as a tourist car in terms of economic returns, operating costs, durability, etc.

(d) The total foreign exchange expenditure on the visit of the team in question was equivalent of Rs. 59,000/-.

#### Loan/Assistance to Dalmia Concerns from Government Financial Institutions

1428. SHRI RAM VILAS PASWAN:

SHRI RAJESH KUMAR SINGH:

Will the Minister of FINANCE be pleased to state:

(a) the amount of loan/assistance in one form or the other from the various Government financial institutions have given to the Dalmias and their sister concerns during the last five years, year-wise and the term on which the loans have been given;

(b) do Government exercise a check to see that the loans given to those industrial houses have been properly utilised;

(c) how much amount out of the above has been returned and how much is due from each of them;

(d) whether any request from these industrial houses is still pending for grant of loan and if so, the details thereof; and

(e) whether any loan was waived during the same period in respect of the above concerns and if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): (a) to (e). No Company admitting itself to be controlled by Dalmia Group Members is registered under section 26 of the MRTP Act, 1969. It may, however, be stated that the Company Law Board, by its order dated 8-2-1980 held that 23 undertakings were under the control of a group of persons who are members of the family of Shri Jai Dayal Dalmia. This order has been challenged both before the Delhi High Court and the Supreme Court. The